

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. C.A.1355 of 1996

Date of Order : 3.12.1998

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman,  
Hon'ble Mr. B.P. Singh, Administrative Member.

SMT. MANJU RANI DAS & ANOTHER

vs.

UNION OF INDIA & ORS.

For the applicants : Mr. A. Chakraborty, counsel.  
For the respondents : Mr. P. Chatterjee, counsel.

ORDER

S.N. Mallick, V.C.

Mr. A. Chakraborty, 1st counsel appearing for the applicants submits on instructions that his clients do not want to press this application as the prayer for compassionate appointment was made in respect of applicant no. 2 who is the brother of the deceased husband of applicant no. 1. Mr. Chakraborty fairly submits that the brother of the deceased employee cannot be a member of the family <sup>in his capacity</sup> ~~in respect~~ of appointment on compassionate ground and in view of the latest rules of the Railways, the brother cannot be given such an appointment.

2. In view of the above submission, the application is disposed of as not pressed. No order is made as to costs.

B.P.Singh  
(B.P.Singh)  
Administrative Member

S.N.Mallick  
(S.N. Mallick)  
Vice-Chairman

I.S.